

C.A.No. 547 OF 2001
ITEM No.4

Court No. 1

SECTION IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No. 3-4 in Civil Appeal No.547/2001

RAMA P. BHANDURGE & ANR

Appellant (s)

VERSUS

RAGHUNATH G.SATAR (DEAD) BY LRS.&ORS

Respondent (s)

(for withdrawal of civil appeal by appellant No. 2 and
exemption from filing O.T.)

Date : 28/02/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Appellant/ (s)Mr. G.V. Chandrashekar, Adv.
Applicant Mr. P.P. Singh,Adv.

For Respondent (s)Mr. Himanshu Buttan, Adv.
Mr. Mali Santosh, Adv.

Ms. Kiran Suri,Adv.

UPON hearing counsel the Court made the following

O R D E R

The appeal shall be deemed to have been dismissed insofar as appellant No. 2 Rukminibai is concerned in terms of the signed order.

(Ajay Kr. Jain)
(Radha R. Bhatia)
Court Master
Court Master

(Signed order is placed on the file)

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. No. 3 of 2005
IN
CIVIL APPEAL No. 547 of 2005

Rama Parashurama Bhandurge & Ors.Appellants

Versus

Raghunatha Gurunatha Satar (D) By Lrs.....Respondents

O R D E R

By the present application, Rukminibai, appellant No. 2 herein seeks to withdraw appeal. Allowed.
The appeal shall be deemed to have been dismissed insofar as appellant No. 2 Rukminibai is concerned.

.....CJI.
(R.C. LAHOTI)

.....J.
(D.M. DHARMADHIKARI)
New Delhi
February 28, 2005